

July 3, 2008

The Chief Executive Officer of  
All Primary (Urban) Co-op. Banks

Dear Sir/Madam

**Union Budget -2008-09 – Agricultural Debt Waiver and Debt Relief Scheme,2008**

Please refer to our Circular No. UBD.PCB. Cir. No. 58/13.05.000/2007-08 dated June 20, 2008 on the captioned subject.

2.The clarification provided against query No.33 in the above circular has been modified by Govt. of India as under:

“If the loan is for poultry farming or sheep rearing or piggery or a cattle farm and part of the loan amount is used for sheds, pens, fences etc., the entire composite loan amount would be reckoned for calculating ‘eligible amount’ as defined in the scheme. If it is a standalone loan for putting up fencing or sheds etc, these would not be covered.”

3. This modified clarification may be made available to all the branches for smooth implementation of the Scheme.

Yours faithfully

(Uma Shankar)  
Chief General Manager